of three months. The Reserve Bank of India is expected slioitly to take appropriate I action to ensure i lai the other commercial banks follow a similar policy in this regard. Government, in i uvultatton with the Reserve Bank, are t amining the question of evolving a proper machinery to ensure that the exercise of vong powers by banks as a result of this deci ion and by public financial institutions, /iz. Life; Insurance Corporation of India and Unit Trust of India which hold shaies in their investment portfolios, follows a uniform and consistent pattern based < n principles of sound public policy.

Government are of the view that this decision will be conducive to the healthy growth of corporate sector and create confidence and genei rl investment interest in it resulting in a it ore rapid industrial development in the rr intry.

LOAN TO GOVERNMENT EMPLOYEES FOR PURCHASE OF LAND AND FOR CONSTRUCTION OF HOUSES

1364. SHRI SHYAM LAL YADAV: SHRI KUMBHA RAM ARYA:

Will the Minister of HEALTH AND FAMILY PLANNING AND WORKS, HOUSING AND JRBAN DEVELOPMENT be pleased to stati:

(a) whether it i. a fact that Government have recently launched a scheme under which Governmen employees can get loans for the purchase if a plot of land in addition to the loan f r construction of a house; and

(b) if so, the details thereof?

THE MINIST1 R OF STATE IN THE MINISTRY OF IF\LTH AND FAMILY PLANNING AKD WORKS, HOUSING AND URBAN DEVELOPMENT (SHRI PARIMAL GHOSH): (a) and (b) In accordance with the oi lei s issued on 23rd July 1970, advances wi 1 now be admissible to eligible Central Government servants for constructing a n> w house (including the acquisition of a I litable plot of land for the purpose), either at the place of duty or at the place wheie the Government servant proposes to settle after retirement. While forwarding applh itions for house building advances partly foe the purchase of land and partly for constn ction of the house, the Heads of Departments are required to obtain and furnish an a tested copy of the letter from the seller if the plot to the effect that subject to tle settlement and payment of the price, he is in a position to hand over the vacant possess on of a clearly demarcated developed plot of land to the applicant within a period of two months from the date of his (selkr's) letter. The Heads of Departments are also required to ensure at

the time of examining such applications that the applicant will, prima-faae, be in a position to produce the sale-deed in respect of land within a period of two months from the date of drawal of the 1st instalment of the advance (which shall be 20 per cent of the sanctioned advance if the house proposed to be constructed is single-storeyed and 15 per cent of the sanctioned advance if the house to be constructed is double-storeyed). Where an applicant fails to finalise the transaction and produce the sale deed within 2 months of the drawal of the first instalment, or to submit plans, specifications and estimates for construction of the house within 6 months thereafter, he will be liable to refund the advance drawn, in one lump sum.

PETROL PUMP LICENCES TO UNEMPLOYED ENGINEERS AND GRADUATES

1365. SHRI PRANAB KUMAR MUKHERJEE: CHAUDHARY A. MOHAMMAD:

KUMARI SHANTA VASISHT:

Will the Minister of PETROLEUM AND CHEMICALS AND MINES AND METALS be pleased to state:

- (a) whether Government have any scheme to provide Petrol pumps to un-employed engineering graduates;
- (b) if so, what are the terms and conditions of such offer; and
- (c) how many petrol pumps have since been granted to the unemployed young graduates?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND CHEMICALS AND MINES AND METALS (SHRI D. R. CHAVAN): (a) Yes.

- (b) The broad details of the scheme are given below: —
- (i) Dealerships for retail outlets, for Kerosene/Light Diesel Oil and Indane (domestic and commercial use) will nor--mally be awarded to suitable unemployed engineers and graduates from recognised institutions.
- (ii) Press notices for individual dealerships will be issued in two widely read daily newspapers, one English and the other a regional language newspaper.
- (iii) Only applicants under 30 years of age will be eligible.
- (iv) Applicants should belong to the lower income groups (i.e. family income upto around Rs. 10,000 per annum) and should belong to the civil district in which the dealership is to be operated or to contiguous civil districts (within the same State).